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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE ~~14~~ 26.8.84

NOTIFICATION  
( INCOME-TAX )

No. 5995 (F.No.176/54/84-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Arulmigu Rajagopalaswamy Temple, Mannargudi, Thanjavur District, Madras" to be a place of public worship of renown throughout the State of Tamil Nadu.

  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-V, Madras, with ref. to his letter No.C.2039(51)/83/TN.V, dated 9.8.84. He is requested to check up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu.
4. Comptroller & Auditor General of India, New Delhi.
5. The Secretary & Treasurer of the Thiruppani Committee, Arulmigu Rajagopala Swamy Temple, Mannargudi-614012, Thanjavur District.

  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA